

that in other respects, the Rules of Procedure of this House relating to Select Committees shall comply with such variations and modifications as the Chairman may make;

that the committee shall make a report to this House by the first day of the last week of the Winter Session (1973) of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1972, agreed without any amendment to the Indian Railways (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 11th December, 1972."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the code of Criminal Procedure Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 13th December 1972."

CODE OF CRIMINAL PROCEDURE BILL

As passed by the Rajya Sabha

SECRETARY: Sir, I lay on the Table of the House the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE Fifty-seventh Report.

SHRI SEZHIYAN (Kumbakuram): I beg to present the Fifty-seventh Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Sixth Report relating to Delhi Milk Scheme.

COMMITTEE ON SUBORDINATE LEGISLATION

Fifth Report.

SHRI VIKRAM MAHAJAN (Kangra): I beg to present the Fifth Report of the Committee on Subordinate Legislation.

श्री अम्बेश (फिरोजाबाद) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप ने मुझे बोलने के लिये बुलाया, लेकिन उसके बाद मुझे बोलने का समय नहीं मिला। आप किसी सदस्य को बलायें और उस को समय न मिले, इस बारे में आप का क्या रुलिंग है ?

अध्यक्ष महोदय : माननीय सदस्य जग ठ्ठर जायें।

DELHI SCHOOL EDUCATION BILL

(i) Report of Joint Committee.

SHRI H. K. L. BHAGAT (East Delhi): I beg to present the Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto.

(i) Evidence.

SHRI H. K. L. BHAGAT: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto.

ADVOCATES (AMENDMENT) Bill

(i) Report of Joint Committee.

SHRI MOHAMMAD TAHIR (Purnea): I lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Advocates Act, 1961.

(ii) Evidence.